

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 28th day of July 1997.

Original Application no. 731 of 1997

Hon'ble Mr. S. Dayal, Administrative Member.

Kanahya Lal, S/o Sri Ram R/o Tarapur, P.C. Mughalsarai,  
Distt. Varanasi.

... Applicant.

C/A Sri S.K. Dey  
Sri S.K. Mishra

Versus

1. Union of India through the General Manager, E. Rly.,  
Calcutta.
2. The senior D.P.O. E. Rly/Mughalsarai, Varanasi
3. The Divisional Mechanical Engineer (P)E. Rly./Mughalsarai,  
Varanasi.

... Respondents.

C/R ....

ORDER(Oral)

Hon'ble Mr. S. Dayal, Member-A.

Shri S.K. Dey learned counsel for the applicant.

2. Learned counsel for the applicant has made this application against transfer of the applicant from Mughalsarai to Gaya.

3. The ground on which the transfer is challenged is that he applicat was being forced to work as Co-shunter which



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is a post lower to that of Shunter, although both the posts are in the same pay scale, and also on the ground that he was penalised for protesting and for making complaint against some Diesel Assistant and second Firemen, who have been allowed to work as A.L.F., clerks, Booking clerks, etc and permitted running allowance of 150 Km per day. He has also mentioned as a ground the mid session transfer affecting the education of his son who is a student of class X in Moghalsarai.

4. As the applicant has made this application in order to save the loss to public exchequer, I feel that a direction to the D.R.M, E. Rly., Moghalsarai is in order at this stage to examine the three issues raised by the applicant on production of copy of this order alongwith copy of the OA by the applicant to him within 2 days from today, and pass a reasoned and speaking order within a month from today. The applicant may be allowed to work at Moghalsarai till the expiry of this period or till passing of aforesaid order by the D.R.M which ever is later. This OA at admission stage is disposed of within the above remarks and direction.

  
Member-A

/pc/